

Indian Railways Act and section 147 of the Indian Penal Code

RAILWAY LINES

*443 SHRI N M LINGAM Will the Minister of RAILWAYS be pleased to state

(a) the lines dropped out from the new railway lines originally included in the Second Five Year Plan as a result of foreign exchange difficulties;

(b) the lines recommended to the Planning Commission for inclusion subsequently, and

(c) the lines accepted by the Planning Commission out of those recommended under part (b) above?

THE DEPUTY MINISTER OF RAILWAYS (SHRI SHAH NAWAZ KHAN)

(a) No new line included in the Second Plan has been dropped as a result of foreign exchange difficulties. Construction of new lines is being programmed in accordance with their importance within the funds allocated.

(b) and (c) The question of taking up construction of other new lines is under consideration.

PROPOSAL TO SET UP FIVE ADDITIONAL POWER UNITS AT BHAKRA

*444 SHRI MAHESWAR NAIK, Will the Minister of IRRIGATION AND POWER be pleased to state

(a) whether a proposal to set up five additional power units at Bhakra is under consideration by the Union Government,

(b) what are the financial implications of these new additions and what part of the estimated expenditure is to be composed of foreign exchange components, and

(c) whether the proposal, if approved, is expected to be given a start during the current Plan period?

THE DEPUTY MINISTER OF IRRIGATION AND POWER (SHRI J S L

HATHI) (a) to (c) A statement giving the information is laid on the Table of the House

STATEMENT

(a) The Government of Punjab have recently submitted a proposal to undertake work immediately on the Bhakra Right Power Plant with 4 generating units of 90,000 K W each

(b) The total approximate estimated cost of the Power House is Rs 10 crores of which about one half will be in foreign exchange

(c) The Punjab Government have proposed that the work on the Power House should be taken in hand immediately and completed in the Third Plan period. The proposal will be considered by the Planning Commission in due course

SUGAR FACTORIES IN ANDHRA PRADESH

*445 SHRI V PRASAD RAO Will the Minister of FOOD AND AGRICULTURE be pleased to state

(a) how many sugar factories in Andhra Pradesh have been issued licence from the commencement of the Second Five Year Plan,

(b) how many of them are in private sector,

(c) what is the foreign exchange involved for the establishment of sugar factories in Andhra Pradesh in the co-operative sector and how much of it has so far been granted, and

(d) whether any factories have actually commenced production?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI A P JAIN)

(a) and (b) Six co-operative factories have been granted licence

(c) Of the six factories granted licence one has wound up its affairs and another is to be established by utilising an idle plant already purchased. For the remaining four, foreign exchange for about Rs 1 crore would be needed even if bulk of the machinery which can be made in India is actually manufactured here. It has

not yet been possible to allot this foreign exchange.

(d) No.

TUNGABHADRA HIGH LEVEL CHANNEL

*446. SHRI V. PRASAD RAO: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether the full scheme of Tungabhadra High Level Channel has been approved by Government; and

(b) if so, what is the amount sanctioned for the Channel for the Second Five Year Plan period?

THE DEPUTY MINISTER OF IRRIGATION AND POWER (SHRI J. S. L. HATHI): (a) and (b). The joint project report of Tungabhadra High Level Canal submitted by the Governments of Andhra Pradesh and Mysore has been technically approved. However, in view of the limitations of funds and possibilities of achieving benefits earlier, the State Governments were advised to develop the project in two stages. The question of according sanction to the first stage giving approximately half of the total benefits is under consideration. There is a provision of Rs. 240 lakhs in the Second Five Year Plan as detailed below:

Andhra PradeshRs. 225 lakhs
MysoreRs. 15 lakhs

REPORT ON UPPER SILERU POWER PROJECT

*447. SHRI V. PRASAD RAO: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether any report on the 'Upper Sileru Power Project' has been received by Government from the Government of Andhra Pradesh; and

(b) if so, what are the details of the report and what decision has been taken thereon?

THE DEPUTY MINISTER OF IRRIGATION AND POWER (SHRI J. S. L. HATHI): (a) The Project report on

the Upper Sileru Power Project Stage I has been received from the State Government.

(b) The broad features of the project are given in the Statement placed on the Table of the House. The Project Report has been examined and found technically acceptable. The final approval of the Planning Commission is expected shortly.

STATEMENT

Upper Sileru Hydro Electric Project Stage I envisages utilization of the tail waters of 1400 cusecs from Machkund Hydro-electric Scheme together with an additional regulated discharge of 400 cusecs at a head of 310 ft. to generate 1,20,000 KW of power with 2 units of 60,000 KW each. The civil works comprise a diversion weir about 35 ft. high across the Sileru river at Guntawada, 50 miles downstream of Machkund, with 20 ft. high crest gates. The regulated discharges from Machkund augmented by the flow from intermediate catchment would be diverted at this weir into a forebay from which 2 penstocks 18 ft in diameter and 625 ft. long would lead to the power station. The above works have been estimated to cost a total of about Rs. 927.58 lakhs including associated transmission and distribution system costing about Rs. 319.58 lakhs.

CONSTRUCTION OF AN AERODROME AT SHILLONG

*448. SHRI J. B. HAGJER: Will the Minister of TRANSPORT AND COMMUNICATIONS be pleased to state:

(a) whether Government propose to construct an aerodrome near Shillong; and

(b) if so, at what stage is the proposal now?

THE DEPUTY MINISTER OF CIVIL AVIATION (SHRI AHMED MOHIUDDIN): (a) and (b). The C.P.W.D. have been instructed to carry out a survey with a view to construct an airstrip at